

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 754 of 2019

IN THE MATTER OF:

Elektrans Shipping Pte. Ltd. Appellant

Vs

Pierre D'Silva and Ors. Respondents

Present:

For Appellant: Mr. Anandh K. Advocate.

For Respondents: Mr. Mayank Sheer Sagar, Advocate.

ORDER

26.07.2019 The question arises for consideration, as to whether a Company whose name has been struck-off from the Register of Companies, 'Corporate Insolvency Resolution Process' can be initiated against it or not?

Issue notice on the Respondents. Mr. Mayank Sheer Sagar, Counsel appears on behalf of 1st Respondent ('Operational Creditor'). He prays for and is allowed a week's time to file reply affidavit. Rejoinder, if any, be filed within a week thereof.

Let notice be issued on rest of the Respondents by speed post. Requisites along with process fee be filed by 29th July, 2019. Dasti service is permitted.

Post the case 'for admission' on **19th August, 2019** on the top of the list. The Appeal may be disposed of on the next date.

In the meantime, the parties may file their short written submissions not more than three pages on the question of law.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[KanthiNarahari]
Member (Technical)